NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 742/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI ASHOK KUMAR MISHRA MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.07.2017

NAME OF THE PARTIES:

Veermani Engineering Co.

V/s.

Leak Proof Pumps (India) Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

NAME DESIGNATION

SIGNATURE

ORDER T.C.P No. 742/I&BP/NCLT/MB/MAH/2017

- None present from the side of the Petitioner/Creditor. 1.
- The matter is transferred from the Hon'ble Bombay High Court pertaining to the 2. provisions of Section 433(e) of the Companies Act, 1956. On transfer of such Petitions a list of the Transferred Cases was prepared and duly publicized to inform the parties concerned.
- The Procedure of Intimation is three fold i.e. (i) the first step is that the every 3. day Cause List is always been uploaded on the NCLT Site for Public Information, (ii) the second step is that the directions given on hearing is also displayed daily in the Official Site about the decision taken in the Court and (iii) the third step is that the status of the Cause List is also displayed on the official site mentioning the next date of hearing.
- 4. The Registry is directed to upload this Order today itself on the Official Site for Public Information and for the information to the litigants.

Mas

T.C.P No. 742/I&BP/NCLT/MB/MAH/2017

 In case of non-compliance on or before 14.07.2017 the matter shall be decided ex-parte for the Petitioner. To be listed on 14th July, 2017.

Ashok-Kumar Mishra Member (Technical) Sd/M.K. Shrawat
Member (Judicial)

Dated 06.07.2017.